

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 454 of 2023**

IN THE MATTER OF:

Vijay Kumar Sharma

...Applicant

Versus

State of Haryana

...Respondent

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THROUGH



**SAURABH RAJPAL AND VINAY KR. SINGH
(ADVOCATES FOR RESPONDENT NO.6)**

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PLACE – NEW DELHI

DATE - 06.12.2023

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 454 of 2023**

IN THE MATTER OF:

Vijay Kumar Sharma

...Applicant

Versus

State of Haryana

...Respondent

**REPLY ON BEHALF OF RESPONDENT NO.5 - M/S SATISH
KUMAR GARG.**

MOST RESPECTFULLY SHOWETH:

1. That the captioned Original Application is a Letter Petition filed by one person namely Sh. Vijay Kumar Sharma inter-alia alleging that the Respondent No.5 is operating mines by heavy blasting resulting in falling of stones in the fields, cracks in the houses and danger to life and property. Pursuant to the said allegation, this Hon'ble Tribunal vide its order dated 02.08.2023 constituted a Joint Committee and sought Action Taken Report.
2. That further this Hon'ble Tribunal vide order dated 03.11.2023 impleaded the Respondent Authorities and the answering Respondent as the party to the captioned Original Application and directed to file the reply.

3. That pursuant to above, the present reply is being placed by the answering Respondent. The answering Respondent has carefully gone through the contents of the Letter Petition/ Original Application and Inspection Report, after having read and understood the contents thereof. Further the Letter Petition/Original Application does contain any facts and evidences qua the allegations made hence, the answering Respondent is filing the present Reply to bring out the true and correct facts and documents on record for the proper adjudication of the present issue in hand.
4. The answering Respondent denies each and every averment, allegation, contention and submission made by the Original Applicant in the captioned Original Application (Letter Petition), unless the same are specifically admitted herein below.
5. That the answering Respondent is M/s. Satish Kumar Garg is a proprietorship firm and engaged in the business of mining of marbles since 1995 over an area 63 kanals (Khasra No. 212) in village Bayal, District – Mehindergarh, Haryana.

PRELIMINARY SUBMISSION:

6. At the outset, it is submitted that the Project Proponent, M/s. Satish Kumar Garg has valid lease deed, Consent to Operate letter issued by Haryana State Pollution Control Board and Certificate of Environmental Clearance granted by SEIAA Haryana, necessary permission from DGMS and all other requisite permission. The Project Proponent, M/s. Satish Kumar Garg has been following all the terms and conditions, and requisite guidelines for the mining of marbles on the leased land in accordance with law.
7. It is further submitted that Project Proponent has necessary permission of Director, Mines Safety Ghaziabad for controlled blasting in accordance with rules and guidelines as mentioned in the said permission. It is submitted that there is no danger to the health and life of the pet animals of the Applicant, there are no any damages/cracks on the front wall of the house as well as no any broken glass of windows of the rooms of the house of the Applicant.
8. It is most humbly submitted that the allegation qua the blasting on 21.11.2022 on the area in question is completely false as from the records of the explosive and other record of

the blasting, it is amply clear that there was no blasting on the said date i.e. 21.11.2022. Moreover, in fact no cracks were found in the Applicant's area. Thus the present complaint is abuse of process of law in order to harass the answering Respondent and has approached this Hon'ble Tribunal with unclean hands.

9. That the Project Proponent has already established wind wall towards western side boundary of agricultural field of the Applicant with tin sheet approximate 04 meters height and a length of 360 feet along with the boundary of the mining lease for prevention of dust/stone pieces and there is no dust on the leaves of the plants of lemons on the field and plants of the lemon is safe as well.

A copy of the Photograph depicting the Wind Wall is annexed herewith and marked as **ANNEXURE R-1**.

10. That this Hon'ble Tribunal vide order dated 02.08.2023 in the captioned matter constituted a Joint Committee and directed to visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position including damages caused to environment, property, agriculture and take appropriate remedial action by following

due course of law. In compliance with the said order, the Joint Committee was constituted which has verified the factual position of the case and submitted its report dated 05.12.2023 before this Hon'ble Tribunal which clearly depicts that the Original Application filed the Applicant Vijay Kumar Sharma is baseless, false and wrong. The relevant portion of the Joint Committee report is reproduced herein for the sake of kind perusal.

a). There is no any dust found on the leaves of the plants of lemons on the field and observed that all the plants of the lemon found well safe at the time of inspection.

b). The lease holder having the permission of control deep hole blasting near the permanent structure within 100-300 meter renewed by Director, Mines Safety Ghaziabad region vide memo no. 252390 dated 09.01 .2023 and unit also produced the record of blasting register and vibration report dated 03.10.2023 & 06 .10.2023. Moreover, health of the pet animals of the complainant are looking good and there is no any adverse effect found on the health of the buffalos and cows.

c). Regarding blasting operation conducted in the mine 21 .11 .2022 it was intimated that as per the report of Director, Mines Safety Ghaziabad region vide memo no. 2072 dated 03.10.2023, no blasting operation was conducting on 21.11 .2022 in the mine.

d). Regarding the complaint about distance of complainant house and fields. It was found that distance is about 290 meter from the present working of mine towards the western site and 175.35 meter away from mined area. Some old cracks are seen on the wall of the complainant house on back side. There are no any damages/cracks on the front wall of the house as well as no any broken glass of windows of the rooms of the house of the complainant are noticed.

e). The lease holder has already established a wind wall towards western side boundary of agricultural field of the complainant with tin sheet approximate 04 meter height and a length of 360 feet alongwith the boundary of the mining lease for prevention of dust/stone pieces.

f). The Deputy Director of Mines Safety Ghaziabad region has conducted visit on 17.05.2023 of the said mining project and send an action taken report dated 13.10.2023 and intimated that as per the record of ground vibration observed (ppv. frequency & air over pressure) and distance up to which flying fragments resulting out of blasting projected, required to be maintained at the mine as per permissions conditions was not kept maintained in the mine

11. It is worthwhile to mention that on 06.03.2023, the Applicant Vijay Kumar Sharma also wrote a same complaint to Directorate General of Mines Safety, Ministry of Labour & Employment, Government of India, Ghaziabad Region, Ghaziabad inter-alia alleging that the mine

of answering Respondent is opencast and daily heavy blasting is carried out in the mine due to which rocks are coming to fields and cracks are developed in the houses.

12. That pursuant to the aforesaid complaint, the Directorate General of Mines Safety, Ministry of Labour & Employment, Government of India, Ghaziabad Region, Ghaziabad conducted the inspection and vide reply dated 12.06.2023 disposed of the complaint of the Applicant by imposing additional precaution and modifying the certain condition which have been duly complied with.

A copy of the reply to complaint by the Directorate General of Mines Safety, Ministry of Labour & Employment, Government of India, Ghaziabad Region, Ghaziabad is Annexed herewith as **ANNEXURE R-2.**

13. That it is important to mention here that contents of the complaint by the Applicant to the Directorate General of Mines Safety, Ministry of Labour & Employment, Government of India, Ghaziabad Region, Ghaziabad and contents of the Application by the Applicant before this Hon'ble Tribunal are same. Thus the Applicant herein is approaching various forums, with the utmost malafide intention, only to unnecessarily harass the Project Proponent and the same is tantamount to abuse of process of law.

BRIEF FACTS:

1. That the Director, Mines & Geology, Haryana vide letter dated 13.03.1995 executed a lease Deed for extraction of Marble over an area 63 kanals (Khasra No. 212) in village Bayal, District – Mehindergarh, Haryana for a period of five years with effect from 13.03.1995 in favour of the answering Respondent.

A copy of lease deed dated 13.03.1995 executed by the Director, Mines & Geology, Haryana in favour of the M/s Satish Garg is annexed herewith and marked as **ANNEXURE R-3**.

At this juncture, it is pertinent to note that time to time requisites permission were obtained by the answering Respondent as and when required.

2. That on 12.07.1999, the answering Respondent- M/s. Satish Kumar Garg wrote a letter to Director, Mines & Geology, Haryana for renewal of lease Deed for extraction of Marble over an area 63 kanals (Khasra No. 212) in village Bayal district Mahindergarh, Haryana.
3. That thereafter Director, Mines & Geology, Haryana extended the lease Deed for extraction of Marble over an area 63 kanals (Khasra No. 212) in village Bayal, District-Mehindergarh for a further period of five years with effect from 13.03.2000.

A copy of extended lease deed executed by the Director, Mines & Geology, Haryana is annexed herewith and marked as **ANNEXURE R-4**

4. That thereafter Director, Mines & Geology, Haryana, by taking reference of State Government endorsement no. 5/1/16-21B-H-95 dated 30.03.2018 on subject of Renewal of mining lease for extraction of Marble over an area of 3.35 hectares in village Bayal, District-Mahendergarh in favour of Shri Satish Kumar Garg, sanctioned for second renewal of a mining lease in favour of the Project Proponent for extraction of Marble over an area of 3.35 hectares of a land in village Bayal1, district Mahendergarh for a period of 20 years from the date of end of the earlier period of Lease period i.e., with effect from 12.03.2005 as per provisions, of the Marble Development and Conservation Rules, 2002.

A copy of extended lease deed executed by the Director, Mines & Geology, Haryana is annexed herewith and marked as **ANNEXURE R-5.**

5. That on 30.06.2021 Project Proponent M/s. Satish Kumar Garg wrote an Application to Haryana State Pollution Control Board to

grant Consent-to-Operate for mining of minerals in the above-mentioned leased area.

6. That thereafter Haryana State Pollution Control Board by considering the letter of Project Proponent M/s. Satish Kumar Garg, vide letter dated 04.08.2021 granted consent to M/s SATISH KUMAR GARG, subject to certain Terms and conditions, Period from 04.08.2021 to 03.08.2026 for mining of minerals in the above-mentioned leased Land. At this juncture it is important to mention here that villagers of that village had also consented that mining should be allowed in the above described area by citing the reason that mining in the described area will create job opportunity to the surrounded persons and the same will consequently lead to enhance the income of the surrounded persons.

A copy of letter dated **04.08.2021** of consent to establish is annexed herewith as **ANNEXURE R-6**.

7. That thereafter Haryana State Pollution Control Board by considering the letter of Project Proponent M/s. Satish Kumar Garg, vide letter dated 16.08.2021 granted Consent-to-Operate to M/s Satish Kumar Garg, subject to certain Terms and conditions for a

period from 12.08.2021 to 30.09.2023 for mining of minerals in the above-mentioned leased area in accordance with law.

A copy of letter dated 16.08.2021 for grant of Consent-to-Operate by the HSPCB is annexed herewith and marked as **ANNEXURE R-7.**

8. That on 23.09.2023, the said Consent-to-Operate was renewed by the Haryana State Pollution Control Board (HSPCB) vide letter bearing no. HSPCB/Consent/: 313100423MAHCT046058275, period from 01.10.2023 – 30.09.2025. Thus the CTO is presently valid.

A copy of letter dated 23.09.2023 of renewal of Consent-to-Operate by the HSPCB is annexed herewith and marked as **ANNEXURE R-8.**

9. That thereafter Project Proponent, M/s. Satish Kumar Garg submitted an application to State Environment Impact Assessment Authority Haryana (**Herein referred as SEIAA, Haryana**) to grant Environmental Clearance as per the EIA Notification, 2006.
10. That SEIAA Haryana granted Environmental Clearance certificate to Project Proponent, M/s. Satish Kumar Garg by perusing the relevant and mandatory documents enclosed with the application

viz., Form- I, Prefeasibility report, copy of approved Mining Plan, Certified Compliance Report and the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MoEF&CC, GoI vide their Notification dated 30.01.2019, in its meeting held on 19.04.2021.

A copy of Environmental Clearance granted by SEIAA Haryana dated **13.07.2021** is annexed herewith and marked as **ANNEXURE R-9**.

11. That the Original Applicant herein has also filed the similar complaint before the Directorate General of Mines, Safety qua the blasting among other complaints however, after the aforesaid complaint, the inquiry was made and inspection was done which reveals that there is no illegal mining in the area in question and the blast were being done after following the proper procedure.
12. That thereafter above-mentioned complaint has been filed by the Original Applicant and vide order dated 03.11.2023, this Hon'ble Tribunal was please to issue notice and directed to file the reply.
13. That, in view of the above facts and circumstances of the case and the answering Respondent has a good case on merits and the Original Applicant has made bald allegation without

any proofs/evidence to substantiate its allegation hence, the present original Application may be dismissed.

14. That the answering Respondent further reserve its right to file additional reply as and when required by this Hon'ble Tribunal.

15. That the supporting Affidavit is being filed along with this Reply.

FILED BY

THROUGH



**SAURABH RAJPAL AND VINAY KR. SINGH
(ADVOCATES FOR RESPONDENT NO.5)**

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PLACE – NEW DELHI

DATE - 06.12.2023

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRICIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 454 OF 2023**

IN THE MATTER OF:

VIJAY KUMAR SHARMA

.... APPLICANT

VERSUS

STATE OF HARYANA

...RESPONDENTS

AFFIDAVIT

I, Mr. Satish Kumar, S/o Sh. Ajudhya Prasad, Age About 61 Years, R/o 299/4, Ward No. 12, Purani Mandi, Nanaul, Mahendragarh, Haryana-123001, Authorized Representative, Presently at New Delhi do hereby solemnly affirm and declare as under:

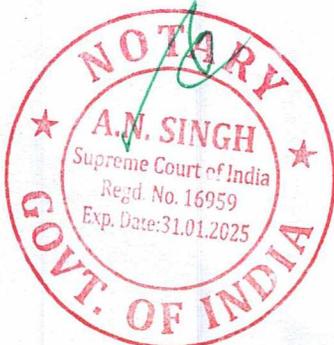
1. That I am the Authorized Representative and am well conversant with the facts and circumstances of the case and thus competent to swear this affidavit.
2. That the accompanying Reply have been drafted under my instructions, which I have read and understood. I further state that the averments made therein are true and correct to my knowledge.
3. That the annexures filed alongwith the Reply are true copies of their respective originals.

DEPONENT

Satish Kumar

VERIFICATION:

Verified at New Delhi on 06 DEC 2023 this November of 2023 that the contents of my aforesaid affidavit are true and correct to my knowledge. No part of it is false nor anything material has been concealed therefrom



ATTESTED
A.N. Singh, Adv.
Notary Public
Govt. of India, New Delhi

Satish Kumar

DEPONENT

06 DEC 2023



Shy
TRUE COPY



भारत सरकार/ Government of India

श्रम एवं रोजगार मंत्रालय/ Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/ Directorate General of Mines Safety

गाजियाबाद क्षेत्र, गाजियाबाद/ Ghaziabad Region, Ghaziabad

Telephone (office): 0120 2711597, website: www.dgms.gov.in, email: gzbregion.dgms@gmail.com

कमरा संख्या -101 - 102, प्रथम तल, बीब्लॉक .. सी .ओ.जी.कॉम्प्लेक्स-II, हापुड़ रोड, गाजियाबाद -201002



पत्र संख्या: निदेशकगाजियाबाद/ क्षेत्र/ 1214 गाजियाबाद

दिनांक: 12/06/2023

प्रेषक

खान सुरक्षा निदेशक

गाजियाबाद क्षेत्र, गाजियाबाद

सेवा में

श्री सतीश कुमार गर्ग,

मालिक- ब्याल मारबल खान (खसरा सं. 212);

22- ए इंडस्ट्रियल इस्टेट (Industrial Estate)

नारनौल, जिला महेंद्रगढ़ (हरियाणा)

विषय: Permission granted under Regulation 164 (1-B) of the Metalliferous Mines Regulations, 1961, vide this Directorate's letter no. S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564 dated 12.12.2019 & renewed vide Directorate's letter no. 392040|NZ|Ghaziabad Region| Perm|2022|252243 Ghaziabad dated 20.12.2022 to conduct controlled deep hole blasting within 300 meters but beyond 100 meters of structures not belonging to the owner at Bayal Marble Mine (Khasra No. 212) of Shri Satish Garg located at village: Bayal, Tehsil: Nangal Choudhary, District: Mahendragarh (Haryana) - Modification thereof- Regarding.

महोदय,

Please refer to inspection of your mine by Shri Mukhtar Ahammad, Deputy Director of Mines Safety, Ghaziabad Region on 17.05.2022 in connection with enquiry of complaint filed by Shri Vijay Sharma Resident of Village: Golwa, Tehsil: Nangal Choudhary, District: Mahendragarh (Haryana). During inspection, it was observed that several stone pieces were found fallen in the plantation area/agricultural land belonging to Shri Vijay Sharma, the complainant. The complainant alleged that these stone pieces were fly rocks generated due to the blasting operations conducted at your mine.

The matter has been considered in the light of inspection report submitted by the officer of this Directorate and as an additional precaution, I, hereby modify the condition no. 3.1(b) of the permission granted vide this Directorate's letter no. S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564 dated 12.12.2019 & renewed vide Directorate's letter no. 392040|NZ|Ghaziabad Region| Perm|2022|252243 Ghaziabad dated 20.12.2022 as below:



भारत सरकार/ Government of India
श्रम एवं रोजगार मंत्रालय/ Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/ Directorate General of Mines Safety
गाज़ियाबाद क्षेत्र .गाज़ियाबाद/ Ghaziabad Region, Ghaziabad



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कमरा संख्या: 101-102, प्रथम तल, बी. ब्लॉक, सी.जी.ओ. कॉम्प्लेक्स-II, हापुड़ रोड, गाज़ियाबाद- 201002

पत्र संख्या: निदेशकगाज़ियाबाद/ क्षेत्र/ 1316

गाज़ियाबाद

दिनांक: 12/06/2023

प्रेषक

खान सुरक्षा निदेशक
गाज़ियाबाद क्षेत्र, गाज़ियाबाद

सेवा में

श्री विजय शर्मा,
निवासी: गोलवा, तहसील : नांगल चौधरी,
जिला महेंद्रगढ़ (हरियाणा)

विषय: श्री सतीश कुमार गर्ग द्वारा मार्बल खान चलाने पर हेवी ब्लास्टिंग करने पर खेतों में पत्थर आने व मकानों में दरार पड़ने व जान माल की हानि होने से संबंधित आप के द्वारा भेजे गए शिकायत पत्र के संबंध में।

महोदय,

उपरोक्त विषयांतर्गत आपके पत्रांक शून्य दिनांक 06.03.2023, जो इस कार्यालय में दिनांक 04.05.2023 को प्राप्त हुआ है को संदर्भित करें।

आपके शिकायत पत्र में उल्लेखित शिकायत बिन्दुओं पर इस निदेशालय के अधिकारी द्वारा दिनांक 17.05.2023 को आपकी उपस्थिति में जांच की गई थी।

उपरोक्त विषय पर आपको यह अवगत कराना है की भारत सरकार के श्रम एवं रोजगार मंत्रालय के अधीन आने वाला खान सुरक्षा महानिदेशालय, खानों में काम करने वाले श्रमिकों के सुरक्षा, स्वास्थ्य और कल्याण से संबंधित खान अधिनियम, 1952 व उसके अंतर्गत बने नियमों, विनियमों, उपनियमों एवं आदेशों को लागू करवाने का कार्य करता है।

आप द्वारा भेजे गए शिकायत पत्र में उल्लेखित शिकायत बिन्दुओं में बिन्दु संख्या 03 के अलावा सभी शिकायत बिन्दु, खान अधिनियम, 1952 व उसके अंतर्गत बने नियमों एवं विनियमों के प्रावधानों के दायरे में नहीं आते हैं और इस निदेशालय से संबंधित नहीं हैं।

बिन्दु संख्या 03 में उल्लेखित दिनांक 21.11.2022 को बिना सूचना व बिना साइरन बजाये ब्लास्टिंग करने के बारे में जांच की गयी। जांच के दौरान यह पाया गया की खान में उपलब्ध दस्तावेजों के अनुसार दिनांक 21.11.2022 को खान में किसी भी प्रकार की ब्लास्टिंग नहीं की गयी थी।

इसके अलावा आपने अपनी शिकायत में मकानों में दरार आने का जिक्र किया था। आपकी उपस्थिति में जांच के समय आपके मकान के पीछे के हिस्से की दीवार के ऊपरी भाग में जरूर एक माइनर दरार दिखी थी। इस संबंध में यह कहना सही प्रतीत नहीं होता है की दीवार में जो एक माइनर दरार दिख रही थी वह खान में किए जाने

Distance of structures from the blast face (m)	No. of holes per blast with spacing, burden, depth, dia of holes	Recommended maximum charge per delay (in Kg)	Recommended Maximum Quantity of explosives per blast
	taking 10mm/s as safe limit of vibration		
100	Max 2 row Max 10 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-13	135
150	Max 2 row Max 10 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-18	270
200	Max 2 row Max 10 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-27	450
250	Max 3-4 row Max 20 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-45	900
300	Max 3-4 row Max 20 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-72	1080 <i>am</i>

All other conditions of permission granted vide this Directorate's letter no. S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564 dated 12.12.2019 & renewed vide Directorate's letter no. 392040|NZ|Ghaziabad Region| Perm|2022|252243 Ghaziabad dated 20.12.2022 shall remain same.

भ व दी य,

ह०/-

खान सुरक्षा निदेशक,
गाजियाबाद क्षेत्र, गाजियाबाद

जापन संख्या: निदेशकगाजियाबाद/ क्षेत्र/ 1315
प्रतिलिपि सूचनार्थ-

गाजियाबाद

दिनांक: 13/06/2023

1. श्री पीयूष गुप्ता, खान प्रबंधक, बायल मार्बल खान, पता: ग्राम: बायल, तहसील: नांगल चौधरी, जिला महेंद्रगढ़ (हरियाणा)

am
12/6/23

खान सुरक्षा निदेशक,
गाजियाबाद क्षेत्र, गाजियाबाद

का प्र

13/06
12/06/2023

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TRUE COPY

From

The Director Mines & Geology,
Haryana.

To

Shri Satish Kumar S/o Sh. Ajudhia Parsad
Nizampur Road, Narnaul.Memo No. Glg/NNL/ML-586/95/ 2099
Dated Chandigarh, the 13-3-95

Subject:

Grant of mining lease for Marble over an area
63 Kanals in village Bayal district Mehindergarh.

: : : : : :

Reference your application dated
on the above noted subject.

2. Enclosed please find a copy of mining lease deed
executed for the extraction of Marble over an area 63 kanals
(khasra No. 212) in village Bayal district Mehindergarh for
a period of five years w.e.f. 13-3-1995.

Encl: As above.


Assistant Mining Engineer
For Director Mines & Geology, Haryana.

Endst. No. Glg/NNL/ML-586/95/

Dated:

A copy with a copy of agreement lease deed is
forwarded to the Mining Officer, Mines & Geology Department
Narnaul for information and necessary action.

Encl: As above.


Assistant Mining Engineer
For Director Mines & Geology, Haryana.


TRUE COPY

From

The Director,
Mines & Geology, Haryana.

To

Sh. Satish Kumar s/o Sh. Ajudhia Parshad,
C/o Royal Marble and Minerals,
22-A, Industrial Area, Nizampur Road,
Narnaul.

Memo No. Glg/ML/NNL/586/94-99/ 9255
Dated Chandigarh, the

31/12/01

Subject:- Application for renewal of mining lease for
Marble over an area of 63 Kanals of land in
village Bayal of district Mohindergarh.

Reference your application dated 12.07.1999 on the
subject cited above.

2. In compliance with the orders of the Hon'ble Punjab
and Haryana High Court dated 09.03.2000 in CWP No. 2984 of
2000 filed by you, the State Govt. have accorded sanction for
the renewal of Mining lease for Marble over an area of 63
Kanals of land in village Bayal of district Mohindergarh for
a period of 5 years w.e.f. 13.03.2000.

3. You are, therefore, requested to submit 4 copies
of the lease deed on printed Model Form 'F' appended to Punjab
Minor Mineral Concession Rules, 1964 (1st copy on non-judicial
judicial stamp paper worth Rs. 2,150/-). You are also requested
to deposit the security amounting to Rs. 5.00 lacs out of
which you had already deposited Rs. 2,500/-. You may attend
this office on any working day alongwith one surety and 2
witnesses for the execution of the lease deed.

Rm 4
Asstt. Mining Engineer,
for Director, Mines & Geology, Har.

Endst. No. Glg/ML/NNL/586/94-99/

Dated:-

A copy is forwarded to the Mining Officer, District
Industries Centre, Narnaul for information and necessary action

Shankar
TRUE COPY

Shankar
Asstt. Mining Engineer,
for Director, Mines & Geology, Har.

Registered

From

The Director,
Mines and Geology, Haryana,
30-Bays Building, Sector-17, Chandigarh.

To

Sh. Satish Kumar Garg S/o Shri Ajudhya Prasad,
House No. 299/4, Ward No. 12,
Mohalla Purani Mandi,
Narnaul, District Mahendergarh

Memo No. Glg/Hy/ML/NNL/586/1640
Dated Chandigarh the 03.04.2018

Subject:- **Renewal of mining lease for extraction of Marble over an area of 3.35 hectares in village Bayal, district Mahendergarh in favour of Shri Satish Kumar Garg.**

Reference State Government endorsement no. 5/1/16-21B-II-95 dated 30.03.2018 on the above noted subject.

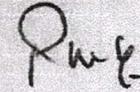
2. The State Government has accorded sanction for second renewal of a mining lease in your favour for extraction of Marble over an area of 3.35 hectares of land in village Bayal, district Mahendergarh for a period of 20 years from the date of end of the earlier period of lease period i.e. w.e.f. 12.03.2005, as per provisions of the Marble Development and Conservation Rules, 2002.

3. The said second renewal is subject to the following conditions:-

- (i) You shall execute the lease deed on Form ML-1 appended to the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules, 2012 [first copy of Stamp Papers worth Rs. 20,100/- (Rs. Twenty Thousand One Hundred Only)] within a period of 90 days.
- (ii) The duly executed lease deed shall be required to be registered with the concerned Registering/Revenue Authority by paying the requisite fee etc. as per the applicable rates and demanded by the Registering Authority/ Revenue Department.
- (iii) You shall prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) as per provisions of the Marble Development and

Conservation Rules, 2002 read with chapter 10 of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012 (State Rules, 2012) for the "Mining site" and shall not commence mining operations in any area except in accordance with such Mining Plan duly approved by an officer authorised by the Director, Mines and Geology, Haryana in this behalf.

- (iv) You are required to obtain the Environmental Clearance from the authority competent in this behalf before commencing the mining operation in the area.
- (v) You shall also furnish a solvent surety for a sum equal to the amount of the annual dead rent (for the time being Rs. 3,35,000/- at the rate of Rs. 1,00,000/- per hectare per annum) for execution of the lease deed/agreement. In case the surety offered by you during the subsistence of the lease is not found solvent, you shall offer another solvent surety and a supplementary deed shall be executed to this effect.
- (vi) You shall deposit additional security of Rs. 49.00 Lakh (Rs. 1,00,000/- was deposited earlier at the time of execution of lease deeds) to make the security amounting to Rs. 50.00 Lakh as per requirement of Rule 11 of the State Rules, 2012.



State Mining Engineer
For Director, Mines and Geology,
Haryana

Endst. No. Glg/Hy/ML/NNL/586/1641

Dated: 03.04.2018

A copy is forwarded to the Principal Secretary to Government Haryana, Mines and Geology, Department with reference to his office memo no. 5/1/16-21B-II-95 dated 30.03.2018 for information and necessary action.



State Mining Engineer
For Director, Mines and Geology,
Haryana

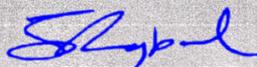
Endst. No. Glg/Hy/ML/NNL/586/1642

Dated: 03.04.2018

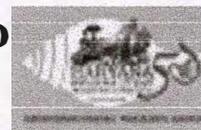
A copy is forwarded to the Mining Officer, Mines and Geology Department, Narnaul for information and necessary action.



State Mining Engineer
For Director, Mines and Geology,
Haryana



TRUE COPY


HARYANA STATE POLLUTION CONTROL BOARD
HSPCB
**Lala Nemi Chand Singhal Enc. Sohna Road, Near
Hanuman Mandir, Dharuhera Ph. 01274-244440-41(O)**
Email:- hspcbrodr@gmail.com
Website: www.hrocmms.nic.in E-Mail - hspcbho@gmail.com
Telephone No.: 0172-2577870-73

No. HSPCB/Consent/ : 313100421MAHCTE13806135
Dated:04/08/2021
To.
**M/s : SATISH KUMAR GARG MARBLE MINES LEASE OWNER
VILLAGE-BAYAL, TEHSIL-NANGAL CHAUDHARY, DISTT-MOHINDERGARH
MAHENDRAGARH
123001**
**Sub. : Grant of consent to Establish to M/s SATISH KUMAR GARG
MARBLE MINES LEASE OWNER**

Please refer to your application no. 13806135 received on dated 2021-07-10 in regional office Dharuhera.

With reference to your above application for consent to establish, M/s SATISH KUMAR GARG MARBLE MINES LEASE OWNER is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	04/08/2021 - 03/08/2026
Industry Type	Mining and ore beneficiation
Category	RED
Investment(In Lakh)	14.35
Total Land Area (Sq. meter)	33500.0
Total Builtup Area (Sq. meter)	0.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.2 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	SEPTIC TANK
2. Trade	
Permissible Domestic Effluent Parameters	
1. NA	
Permissible Trade Effluent Parameters	
1. NA	mg/l
2. NA	mg/l

Number of stacks	1
Height of stack	
1. NA	0
Permissible Emission parameters	
1. SPM	150 mg/m ³
Capacity of boiler	
1. NA	0 Ton/hr
Type of Furnace	
1. NA	0 0
Type of Fuel	
1. NA	

Regional Officer, Dharuhera
Haryana State Pollution Control Board.

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 0.2 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 0.2 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

Specific Conditions**Other Conditions :**

1) unit will apply fresh CTO after expansion and validity of the CTE for expansion is 60 Month as per Policy of the Board. 2) The unit will maintain its APCM / dust suppression system in well working condition. 3. The unit will plant sufficient Nos. of trees within & outside the premises. 4. The unit will strictly comply with all the conditions of EC granted by SEIAA and CTE granted by the Board and in case of non compliance of the conditions the EC/CTE shall be revoked without giving any more opportunity. 5) unit will provide adequate pollution control devices as proposed to meet the prescribed standards under EP Rules,1986, 6) Unit will comply/obtained necessary Authorization /Registration under the provisions of HOWM, Rules,2016. 7) Unit will not install any mineral processing unit e.g. Stone crusher, Mineral grinding unit or Screening plant in its lease area.8) Unit will operate APCM & will maintain logbook of APCD, electrical meter reading etc.. 9) Unit will obtain all necessary permission/Authorization/registrations done well in time from all the concerned departments. 10) Unit will maintain good housekeeping, will follow the SWM Rules & will not mix any hazardous waste with solid waste. 11 CTE so granted is without prejudice to the any violation caused by the unit in past and will be deemed cancelled automatically, If at any stage to come to the notice of the board & further necessary action as per Environmental Laws will be initiated without giving any further notice.

KULDEEP
SINGH

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Regional Officer, Dharuhera

Haryana State Pollution Control Board.

HARYANA STATE



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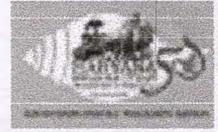


HARYANA STATE POLLUTION CONTROL BOARD

Lala Nemi Chand Singhal Enc. Sohna Road, Near Hanuman Mandir, Dharuhera Ph. 01274-244440-

41(O) Email:- hspcbrodr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313100421MAHCTO7751381

Dated:16/08/2021

To.

M/s :SATISH KUMAR GARG MARBLE MINES LEASE OWNER
VILLAGE-BAYAL, TEHSIL-NANGAL CHAUDHARY, DISTT-
MOHINDERGARH

Subject: Grant of consent to operate to M/s SATISH KUMAR GARG MARBLE MINES LEASE OWNER.

Please refer to your application no. 7751381 received on dated 2021-06-30 in regional office Dharuhera. With reference to your above application for consent to operate, M/s SATISH KUMAR GARG MARBLE MINES LEASE OWNER is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	12/08/2021 - 30/09/2023
Industry Type	Mining and ore beneficiation
Category	RED
Investment(In Lakh)	14.35
Total Land Area(Sq. meter)	33500.0
Total Builtup Area(Sq. meter)	0.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.2 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	SEPTIC TANK
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. NA	0
Emission parameters	
1. SPM	150 mg/m ³

Product Details	
1. Carried out Mining activity i.e. interburden/Weathered rock Marble lumps/marble khanda	1333 Metric Tonnes/day
Capacity of boiler	
1. na	0 Ton/hr
Type of Furnace	
1. NA	0 0
Type of Fuel	
1. NA	
Raw Material Details	
Carried out Mining activity i.e. interburden/Weathered rock Marble lumps/marble khanda	1333 Metric Tonnes/Day

Regional Officer, Dharuhera
Haryana State Pollution Control Board.

HARYANA STATE Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will comply all the conditions of CTO/CTE and EC granted.
2. Unit will maintained emission norms within permissible limit.
3. Unit will procured water for sprinkling from approved source and will maintain log book for the same.
4. Unit will sprinkle adequate amount of water as per CTE/CTO granted and will maintained the record of the same.
5. Unit will make sufficient number of tree plantation as per CTO/CTE, EC granted, mining plant of the unit.
6. CTO so granted is without prejudice to the any violation caused by unit in past and will be deemed cancelled on account of any such observation.
7. Unit will comply all the norms/guidelines issued by NGT/High Court/Supreme & other competent authority.
8.) Unit will comply/obtained necessary Authorization /Registration under the provisions of HOWM, Rules,2016.
9. Unit will not install any mineral processing unit e.g. Stone crusher, Mineral grinding unit or Screening plant in its lease area.
10. CTO so granted will supersede the already granted CTO up to 30.9.2021.
11. Unit will operate APCM & will maintain logbook of APCD, electrical meter reading etc..
12. Unit will deposit balance CTO fee if found pending at on later stage as per prescribed schedule.

*Regional Officer, Dharuhera
Haryana State Pollution Control Board.*



TRUE COPY



**HARYANA STATE POLLUTION CONTROL
BOARD**

**Regional office, Mahendragarh at Lala Nemi Chand
Singhal Enc. Sohna Road, Near Hanuman
Mandir, Dharuhera. Email:- hspcbromg@gmail.com
E-mail: hspcb@hry.nic.in**

No. HSPCB/Consent/ : 313100423MAHCTO46058275

Dated: 23/09/2023

To.

M/s : SATISH KUMAR GARG MARBLE MINES LEASE OWNER
VILLAGE-BAYAL, TEHSIL-NANGAL CHAUDHARY, DISTT-
MOHINDERGARH

Subject: Grant of consent to operate to M/s SATISH KUMAR GARG MARBLE MINES
LEASE OWNER.

Please refer to your application no. 46058275 received on dated 2023-09-14 in
regional office Mahendragarh. With reference to your above application for consent to
operate, M/s SATISH KUMAR GARG MARBLE MINES LEASE OWNER is here by granted
consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2023 - 30/09/2025
Industry Type	Mining and ore beneficiation
Category	RED
Investment(In Lakh)	14.35
Total Land Area(Sq. meter)	3.35
Total Builtup Area(Sq. meter)	0.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.2 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. NA	
Emission parameters	
1. SPM	100 mg/m ³

2. SOX	80 mg/m ³
3. NOX	80 mg/m ³
Product Details	
1. Marble lumps / marble khanda used as masonry stone	1333 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Electricity	KL/day
Raw Material Details	
Interburden/Weathered rock Marble lumps/ marble khanda used as masonry stone	1333 Metric Tonnes/Day

*Regional Officer, Mahendragarh
Haryana State Pollution Control Board.*

HARYANA STATE Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. The unit will comply with provision of all applicable Acts/Rules/Direction of the Board / CPCB/ NGT/CAQM along with general conditions of the board.
2. The unit will maintain its APCM / dust suppression system in well working condition.
3. The unit will plant & maintain trees within & outside the premises and submission of DFO report.
4. Unit will procure water for sprinkling from approved source and will maintain log book for the same.
5. CTO so granted is without prejudice to the any violation caused by unit in past and will be deemed cancelled on account of any such observation.
6. The unit will strictly comply with all the conditions of EC granted by MoEF&CC, CTE & CTO granted by the Board and in case of non compliance of the conditions, the CTO shall be revoked without giving any more opportunity.
7. The unit will abide by all the directions / orders issued from time to time by all the court i.e. District Courts, Hon'ble Punjab & Haryana High Court, Chandigarh, Hon'ble NGT and Hon'ble Supreme Court of India w.r.t. mining projects.
9. Unit will deposit balance CTO fee if found pending at on later stage as per prescribed schedule.

**KRISHAN
KUMAR**

Regionl Officer, Mahendragarh

Haryana State Pollution Control Board.

Digitally signed by
KRISHAN KUMAR
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STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY HARYANA
Bay No. 55-58, Prayatan Bhawan, Sector-2, PANCHKULA.

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No. SEIAA(128)/HR/2021/645

Dated: 13/07/2021

To

M/s Satish Kumar Garg,
R/o-22 A Industrial Estate, Narnaul,
District-Mahendragarh, Haryana-123001

Subject: Environment Clearance for Quantity Expansion for Total Area: 3.35 Ha Mining of minor mineral (Marble Mining) at Khasra No-212 Village Bayal, Tehsil Nangal Chaudhary, District Mahendragarh, Haryana.

13/7/21 This letter is in reference to your application dated 11.02.2021 addressed to Member Secretary, SEIAA, Haryana received on 09.04.2021 and subsequent letter dated 20.04.2021 for seeking prior Environmental Clearance for quantity expansion of earlier EC letter dated 08.07.2019 to the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., Form-1, Pre-feasibility report, copy of approved Mining Plan, Certified Compliance Report and the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MoEF&CC, GoI vide their Notification dated 30.01.2019, in its meeting held on 19.04.2021.

[2] The SEAC has examined the application for Quantity Expansion for Total Area: 3.35 Ha Mining of minor mineral (Marble Mining) at Khasra No-212 Village Bayal, Tehsil Nangal Chaudhary, District Mahendragarh, Haryana. Earlier, Environment Clearance was granted to the Project by this Authority vide letter dated 08.07.2019. The Lease of Mining area is renewed (12/03/2005 to 11/03/2025) by the Director, Mines & Geology Department, Haryana vide letter dated 03.04.2018. The detail of the project is as under:

Sr. No.	Category/Item no. (in schedule):	1(a) B-2
1.	Area of the project	3.35 Ha
2.	Date of LoI granted by Mines & Geology Department, Haryana	The Lease of Mining area is granted to Shri Satish Kumar Garg project proponent with Lease period (12/03/2005 to 11/03/2025).
3.	Date of approval of Mining plan granted by Mines & Geology Department, Haryana	Modified Mine plan was prepared and got approved from DGM for Capacity of Approx. 400,000 MT/Annum on dated 02/02/2021.
4.	Location of Project	Total Area: 3.35 Ha Mining of minor mineral (Marble Mining) at Village – Bayal, District-Mahendragarh, State- Haryana.
5.	Project Details Khasra No	Khasra No- 212
6.	Project Cost	1.90 Crore
7.	Water Requirement	12.90 KLD (Approx. 13.0) through Tankers <ul style="list-style-type: none"> • 0.30 KLD For drinking (for 30 Workers @ 10 LPCD • 10.2 KLD for Dust Suppression @ 2 lts/ SQM for 850 mts road)

		• 2.4 KLD Approx. for Green Belt(600 trees)																											
8.	Source of water	Drinking water requirement will be fulfilled by RO Supply by Private vendor. and requirement of Sprinkling and green belt water will be met by using treated water of STP Narnaul of Public Health Engineering Department																											
9.	Environment Management Plan Budget	39.30 Lacs																											
10.	CER Budget	4.0 Lacs																											
11.	Production	4,00,000 MT/Annum																											
12.	Corner Coordinates of the lease area																												
		<table border="1"> <thead> <tr> <th>Pillar No.</th> <th>Latitudes</th> <th>Longitudes</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>N 27° 50' 55.40"</td> <td>E 76° 01' 8.6"</td> </tr> <tr> <td>B</td> <td>N 27° 50' 52.10"</td> <td>E 76° 01' 15.6"</td> </tr> <tr> <td>C</td> <td>N 27° 50' 51.4"</td> <td>E 76° 01' 15.2"</td> </tr> <tr> <td>D</td> <td>N 27° 50' 47.49"</td> <td>E 76° 01' 15.2"</td> </tr> <tr> <td>E</td> <td>N 27° 50' 47.60"</td> <td>E 76° 01' 7.3"</td> </tr> <tr> <td>F</td> <td>N 27° 50' 49.25"</td> <td>E 76° 01' 8.06"</td> </tr> <tr> <td>G</td> <td>N 27° 50' 52.97"</td> <td>E 76° 01' 11.9"</td> </tr> <tr> <td>H</td> <td>N 27° 50' 52.95"</td> <td>E 76° 01' 8.6"</td> </tr> </tbody> </table>	Pillar No.	Latitudes	Longitudes	A	N 27° 50' 55.40"	E 76° 01' 8.6"	B	N 27° 50' 52.10"	E 76° 01' 15.6"	C	N 27° 50' 51.4"	E 76° 01' 15.2"	D	N 27° 50' 47.49"	E 76° 01' 15.2"	E	N 27° 50' 47.60"	E 76° 01' 7.3"	F	N 27° 50' 49.25"	E 76° 01' 8.06"	G	N 27° 50' 52.97"	E 76° 01' 11.9"	H	N 27° 50' 52.95"	E 76° 01' 8.6"
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13.	Green belt/ plantation	600 Plants /Annum. Plantation will mainly be done along the road side /gram panchayat land with permission of with district administration & local Authorities.																											
14.	Machinery required	Excavator, Dozer, Dumper, Wagon Drill Machine with inbuilt Compressors, Air Compressor Rock Breaker, Diesel Operated Pump, Explosive Van																											
15.	Power Requirement	Electricity required for mining will be supplied by Dakshin Haryana Bijli Vitaran Nigam (DHBVN)																											

[3] The State Expert Appraisal Committee, Haryana after due consideration of the relevant documents submitted by the project proponent, have recommended for grant of environmental clearance extension for quantity expansion of earlier EC letter dated 08.07.2019. Accordingly, the State Environment Impact Assessment Authority in its 128th meeting held on 26.05.2021 decided to agree with the recommendations of SEAC to accord necessary environmental clearance extension for the project under Category B-2, 1(a) of EIA Notification 2006 subject to the strict compliance of the following stipulated conditions:

A: Specific Conditions:-

1. The PP shall construct the pucca link roads connected to the Main Road at the mining site before the start of mining.
2. The PP shall construct the Haul roads of 10 meters wide as proposed in EIA
3. Traffic management plan as submitted shall be implemented in letter and spirit. Apart, a detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 km radius of the project is marinated and improved upon after the implementation of the project.

4. The Mining Lease holders shall , after ceasing mining operations, undertaking re-gassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora , fauna etc.
5. No tree cutting has been proposed in the project. 2500 Plants per hectare should be planted and maintained. The Existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping. As proposed the plantation in 1.23 hectares area will be carried out including statutory boundary barrier, 106 plants/ year shall be planted for 29 years.
6. The PP shall take all effective arrangements for drainage and provision of adequate dewatering capacity in the pits under mining.
7. The PP shall provide the site services like managers office, canteen-cum rest center, Store First Aid room. Electricity supply, Water supply
8. The PP has submitted that 26 manpower will be provided at the site
9. The PP shall take all preventive measures to minimize vibrations due to blasting, manage the noise pollution within limits and shall provide the ear plugs to the workers.
10. The PP shall manage all the overburden at the site before closing of the mine.
11. The Project Proponent shall obtain all necessary clearance/permission from all relevant agencies before commencement of work.
12. Consent to establish/operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
13. The PP shall take precautions to suppress the dust in and around the mining site. The PP shall use mixed cannon water sprinkle for dust suppression instead of conventional sprinkles for efficient dust suppression.
14. The PP shall create environment division unit in the project for implementing the conditions of Environment clearance.
15. The PP shall obtain the permission regarding withdrawal of ground water from CGWA before the start of the project and also obtained the CTO from HSPCB after the approval from CGWA
16. The PP shall adhere to the approved mining plan and approved closure plan by the competent authority.
17. The Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
18. Project proponent shall comply all the measures, conditions suggested in the approved mining plan with post closure mine plan, Environmental Management Plan (EMP) in a letter and spirit.
19. PP shall make channels to divert rain water run-off from surrounding catchment area to enrout water in the excavated pit to ensure water collection for sustained ground water recharge
20. The PP shall restrict maximum mining depth 4 meters above the Ground Water Table i.e. upto 269 MRL .
21. The PP shall divert the first order stream in post mining to save the natural drainage system.
22. Any change in stipulations of EC of the approved mining plan will lead to Environment Clearance void-ab-initio and PP will have to seek fresh Environment Clearance.

B: Statutory compliance:-

1. This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Others before commencing the mining operations.
3. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.

4. This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
5. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
6. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/Consent to Operate from the concerned State Pollution Control Board/Committee.
7. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS), Mines & Geology Department, Haryana and Indian Bureau of Mines from time to time.. Also adhere to Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012.
8. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
9. The Project Proponent shall follow the mitigation measures provided in MoEF & CC Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
10. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
11. A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
12. State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
13. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF & CC Regional Office for compliance and record.
14. The Project Proponent shall inform the MoEF & CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

I. Air quality monitoring and preservation

- i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatologically data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM₁₀, PM_{2.5}, NO₂, CO and SO₂ etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metaled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM₁₀ and PM_{2.5} are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required

equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF & CC/Central Pollution Control Board.

II. Water quality monitoring and preservation

- 13/1/24
- i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF & CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area. Regular monitoring of the flow rate of the springs and perennial Nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
 - iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezometer installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
 - iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial Nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF&CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
 - v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
 - vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF &CC annually.
 - vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by

concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.

- viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF& CC and State Pollution Control Board/Committee.

III. Noise and vibration monitoring and prevention

- i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/masks away from the villagers and keeping the noise levels well within the prescribed limits for day/night hours.
- iii. The Project Proponent shall take measures for control of noise levels below 85 dB in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

IV. Mining Plan

- i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
- ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change and SEIAA for record and verification.
- iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF&CC and its concerned Regional Office.

V. Land Reclamation

- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
- ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width

and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.

- iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
- iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/geo-membranes/clay liners/Bentonite etc. shall be undertaken for stabilization of the dump.
- v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC/SEIAA.
- vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
- vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB-dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
- viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

VI. Transportation

- i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

VII. Green Belt

- i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- ii. The Project Proponent shall carryout plantation/afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/Tribal Welfare Department/Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt. and implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.

VIII. Public Hearing and Human Health Issues

- i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF&CC Regional Office and DGMS on half-yearly basis.
- ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
- iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos,

Hard Rock Mining, Silica, Gold, Kaolin, Aluminum, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).

- 13/2/21
- iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d)-their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.
 - v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
 - vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
 - vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

IX. Corporate Environment Responsibility (CER)

- i. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
- ii. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF&CC and its concerned Regional Office.

X. Miscellaneous

- i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
- ii. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEF&CC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

- iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF & CC.
- v. The concerned Regional Office of the MoEF&CC including other authorized organization shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) including other authorized officer by furnishing the requisite data/information.
- vi. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- vii. The SEIAA, Haryana reserves the right to add new conditions, modify/annual any of the stipulated conditions and/or to revoke the Clearance if implementation of any of the condition stipulated by SEIAA, Haryana or any other competent authorities is not satisfactory.
- viii. Failure to comply with any of the conditions mentioned above may result in withdrawal of this Clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- ix. All the other statutory Clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by Project proponent from the competent authority before the start of mining operation.
- x. That the grant of this Environment Clearance (EC) is issued from the environmental angle only and does not absolve the Project Proponent from the other Statutory Obligations prescribed under any other Law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the Industry/Unit/Project Proponent. Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of National Green Tribunal Act, 2010.

13/7/21
o/c Member Secretary,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula.

Endst. No. SEIAA(128)/HR/2021/646-651

Dated: 13/07/2021

A copy of the above is forwarded to the following:

1. Director (IA Division), MoEF & CC, GoI, Indira Paryavaran Bhavan, Zor bagh Road-New Delhi-110003.
2. Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula.
3. Director, Environment & Climate Change Department, Haryana, SCO 1-3, Sector-17 D, Chandigarh-160017.
4. Regional Office, Ministry of Environment, Forests & Climate Change, Govt. of India, Bay's no. 24-25, Sector 31-A, Dakshin Marg, Chandigarh-160018.
5. Director General, Mines & Geology Department Haryana, Chandigarh.
6. ✓ Concerned File/ Office Copy.

13/7/21
o/c Member Secretary,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula.

TRUE COPY

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 454 OF 2023

IN THE MATTER OF:

VIJAY KUMAR SHARMA

.... APPLICANT

VERSUS

STATE OF HARYANA

...RESPONDENTS

KNOW ALL to whom these presents shall come that I, Mr. Satish Kumar, S/o Sh. Ajudhya Prasad, Age About 61 Years, R/o 299/4, Ward No. 12, Purani Mandi, Nanaul, Mahendragarh, Haryana-123001, Authorized Representative herein above, do hereby appoint Mr. Saurabh Rajpal hereinafter called the Advocate to be my/our Advocate's in the above noted case and authorize him:

S Rajpal
(SAURABH RAJPAL)

Enroll. No. D/928/2014

Advocate for the Applicants

D-206 2nd floor, Lajpat Nagar I,

New Delhi - 110024

Mob. 9971792885

Email – advocatesaurabhrajpal@gmail.com



To act, appear and plead in the above noted case in this court in any other court in which the same may be tried or heard and in the appellate courts.

To sign, file, verify and present pleading, applications, appeals, cross-objections or petitions for execution, review, revision, withdrawal, compromise, or other petition, replies, objections affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive money, cheques and grant receipts therefor and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the powers and authorities hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on my/our behalf.

And I/we the undersigned do hereby agree to ratify and confirm acts done by the Advocate or his substitute in the matter my/our own acts as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our authorized agent would appear in the court on all hearings and will inform the Advocate for appearance when the case is called.

And I/we the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case in consequence of his absence from the court when the said case is called up for hearing, or for any negligence of the said Advocate or his substitute.

And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the Advocate would be entitled to the same.

IN WITNESS WHERE OF I/we do hereunto set my/our hand to these presents of which have been understood by me/us this day of November 2023

S Rajpal
D/928/2014
ADVOCATE
(SAURABH RAJPAL)

Satish Kumar
(SATISH KUMAR)
(Client)